

- (3) Goa
- (4) Himachal Pradesh
- (5) Jammu and Kashmir
- (6) Manipur
- (7) Meghalaya
- (8) Mizoram
- (9) Nagaland
- (10) Sikkim
- (11) Tripura
- (12) Andaman and Nicobar Islands
- (13) Dadra and Nagar Haveli
- (14) Daman and Diu
- (15) Lakshadweep
- (16) Pondicherry

The States and Union Territories of the country other than those mentioned above are considered industrially developed.

- (b) No, Sir.
- (c) Does not arise.
- (d) The matter is under consideration.

[English]

Revival of KSIC

2176. SHRI S.D.N.R. WADIYAR : Will the Minister of TEXTILES be pleased to state :

(a) whether the proposal for the revival of the Karnataka Silk Industries Corporation Ltd. (KSIC) was referred to the Board for Industrial and Financial Reconstruction (BIFR);

- (b) if so, the action taken by BIFR; and
- (c) if not, the step taken for the revival of KSIC?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) Yes, Sir. The Karnataka Silk Industries Corporation Ltd. has made a reference to BIFR for its rehabilitation.

(b) BIFR has appointed Industrial Development Bank of India (IDBI) as Operating Agency and directed the Government of Karnataka and the KSIC to submit the rehabilitation proposal to the IDBI for consideration. The KSIC has submitted the proposal to Government of Karnataka & the IDBI and is awaiting approval from the State Government.

- (c) Does not arise.

Incentive to Informers

2177. SHRI P.S. GADHAVI : Will the Minister of FINANCE be pleased to state :

- (a) whether the Government give some incentive to

the informer for detecting smuggling cases in the country;

- (b) if so, the details thereof;

(c) the number of cases of smuggling detected on account of information in the country with particular reference to Saurashtra and Kutch region of Gujarat during the last three years;

(d) the details of amount and goods detected and confiscated;

(e) the amount of rewards given to the informers during the last three years;

(f) whether some of the informers have not been given any reward, on the basis of which the smuggling of goods amounting to crores of rupees were detected by the Government and confiscated; and

(g) if so, the time by which the rewards are likely to be given to the informers?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Informers given clue to smuggling and/or evasion of customs duty are eligible to reward up to 20% of the value of goods seized/duty evasion detected. In cases of gold, silver and narcotics, specific rate of reward related to weight of goods seized have been prescribed.

(c) to (g). Information is being collected and will be laid on the Table of the House.

Supply of Coal to GSEB

2178. SHRI VIJAY PATEL : Will the Minister of COAL be pleased to state :

(a) the parameters of quarterly allocation of coal linkage for power generation;

(b) the quarterly demand of coal made by Gujarat Electricity Board during the last three years and the allocation against it;

- (c) the reasons for inadequate coal linkage; and

(d) the steps taken for allocation of adequate coal linkage to Gujarat Electricity Board in future?

THE MINISTER OF STATE OF THE MINISTRY, OF COAL (SHRIMATI KANTI SINGH) : (a) to (c). The Central Electricity Authority (CEA) makes recommendations for allotment of coal for each coal based power plant on the basis of generation targets fixed for them. The recommendations made by the CEA are considered by the Standing Linkage Committee (Short-term) which allots coal for each thermal power station on quarterly basis within the overall constraints of availability of coal, transportation, unloading facilities of the power stations and timely payment for coal supplies. The linkages sanctioned and despatches to the power stations of Gujarat Electricity Board (GEB) from

Coal India Limited for the last three years are as follows :-

(Figs. in 000 tonnes)
Data Provisional

Year	Linkage	Destoatch
1993-94	12,465	11,143
1994-95	13,965	11,342
1995-96	13,425	12,135

(d) Coal supplies to power sector in the country including power houses of Gujarat Electricity Board is accorded highest priority. Supply of coal to power sector is monitored regularly by an Inter-Ministerial Group. Appropriate corrective action is taken to step up coal supplies wherever necessary. G.E.S. has been requested to improved the arrangements for unloading of coal at their power stations. G.E.B. has also been requested to make timely payments so that the supplies are not required to be regulated on account of non-payment for coal supplied to them.

Trade Relation with CIS Countries

2179. DR. ASIM BALA :

SHRI P.C. THOMAS :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have signed any trade agreement with CIS countries; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Government of India have concluded trade agreements with all the CIS countries except with Azerbaijan.

(b) The salient features of the agreements include:

- Promotion of bilateral trade and economic cooperation on a long term and stable basis;
- Mutual Most Favoured Nation treatment
- All commercial and non-commercial transactions in freely convertible currencies;
- Encourage and facilitate contacts between their natural and juridical persons *inter alia* through exchange of visits of delegations, participation in fairs and exhibitions and exchange of information;
- Encourage economic investment and technological cooperation including through establishment of joint ventures;
- Encourage opening of branch offices of the foreign trade organisations, companies, firms, banks, etc. in each others territory in

accordance with their national laws and regulations;

- Promote cooperation in fields of science and technology, ecology, transport, communications, training of personnel and in other spheres of mutual interest.

Losses in Instrumentation Ltd., Kota

2180. VAIDYA DAU DAYAL JOSHI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Instrumentation Ltd., Kota has been incurring losses;

(b) if so, the losses incurred by it till date;

(c) whether there is any proposal for merger of Instrumentation Ltd. with BHEL;

(d) if so, the details thereof; and

(e) the action being taken in this regard?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Yes.

(b) Rs. 122.21 cr (Till 30.11.96)

(c) to (e). Instrumentation Limited had sent a proposal for merger with BHEL. After ascertaining the views of BHEL, it has been decided that this proposal need not be pursued at this stage.

Closure of Paper Mills

2181. SHRI NAND KUMAR SINGH CHAUHAN : Will the Minister of INDUSTRY be pleased to state :

(a) the number of paper mills closed during the last three years, State-wise;

(b) the number of public sector mills and private sector mills amongst them;

(c) the reasons for the closure of the above mills;

(d) the steps being taken by the Government to find out the causes of closure; and

(e) the decision taken by the Government for the revival of the public sector paper mills?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) The data in regard to closed paper mills is not centrally maintained in the Ministry of Industry. However, according to available information the details of closed paper mills are indicated in the enclosed statement.

(b) Two subsidiaries of Hindustan Paper Corporation Ltd. (a Public Sector Mill) i.e. Nagaland Pulp & Paper Co. Ltd. & Mandya National Paper Mill are lying closed. All other units are in private sector.

(c) and (d). The reasons for the closure of these units are attributable to financial constraints,